

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 34 of 2014**

**Dated : 11<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Delhi Metro Rail Corporation Ltd.**

**... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Chandan Kumar**

**Counsel for the Respondent(s) : Mr. Arav Kapoor for R.5**  
**Mr. Manu Seshadri for R.1**  
**Mr. Aditya Panda for R.2 & 3**

**ORDER**

The learned counsel for the Respondent Nos. 2, 3 & 4 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 18.04.2014 after serving copy on the other side.

Post the matter for hearing on **16.05.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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